

249 *Recomds. to R. S. PHALGUNA 3, 1900 (SAKA) Extension of time 250.*
to appoint Members to J. C. for J. C. Report
for delay in laying the Notifications mentioned at (i) to (iv) of item (2) above. [Placed in Library. See No. LT-3279/79].

House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder, for the year 1977-78. [Placed in Library. See No. LT-3280/79].

12.05 hrs.

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

डा० राम जी सिंह (भागलपुर) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

"कि यह सभा खादी तथा ग्रामोद्योग आयोग अधिनियम, 1956 का और संशोधन करने वाल विधेयक सम्बन्धी संयुक्त समिति का प्रतिवेदन प्रस्तुत किये जाने का समय पहले सत्र के प्रथम सप्ताह के अन्तिम दिन तक और बढ़ाती है।"

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI SURAJ BHAN (Ambala): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes in the vacancy caused by the resignation of Shri Jagbir Singh and do communicate to this

SHRI O. V. ALAGESAN (Arkonam): I stand to oppose this motion, though I am sorry I have to do it, because I have great respect for Mr. Nathwani and Dr. Ramji Singh. Already 3 months' extension has been given, and 12 sittings have been held. What has happened? They have not moved beyond the clause on definitions. They have not taken up clause-by-clause. What did they do in all these 12 sittings—one does not know. Now another extension for another 6 months is being asked for. According to the principles of this Bill the definition of khadi is a travesty, on the definition of khadi. All Gandhians except the greatest Gandhian, viz. our Prime Minister oppose this. I do not know how he brought himself to support this Bill. There are many different kinds of textiles—handlooms, mill-made cloth etc. This also can be made separately, and marketed as such. I do not know why it should be put in under the definition of khadi and marketed.

Another serious matter is that already such a khadi is being made under the auspices of the Khadi and

Village Industries Commission, and is being marketed. While Parliament is being asked for permission to allow such a khadi to be made by the Khadi and Village Industries Commission, such a type of khadi is already being made and marketed. Is it not a contempt of this House—I would like to know. How can we go on giving extensions of time after extensions of time, for this purpose? The most honest thing for the Minister to do will be to withdraw the Bill. I oppose this motion.

PROF. P. G. MAVALANKAR (Gandhinagar): I have a point of order. Like Mr. Alagesan, I also have great respect for Mr. Nathwani and other colleagues. But I have a fundamental question. This particular Bill was going to be passed by this House without its being sent to the Select Committee. Government were so keen and enthusiastic about passing it, that they were not even willing to send it to the Select Committee. But having sent it to the Select Committee, the Committee is coming to us again and again for extensions. It means they are delaying. Government's intention was to pass it quickly. What has happened in between? This means that Government are now in two minds.

Secondly, they say they want extension at this late stage of the deliberations, so that they can start from A, B, C, i.e. on what is the definition of khadi. If this is the beginning, they will get another extension in July 1979, and then upto July 1980, and so on? Lastly, my friend, the Minister of Industry is a very hard working man. I respect him. But the reason given here says that the Minister was abroad, and therefore, it could not happen. Surely, the Minister's going abroad is important, but the Minister's attendance at a Select Committee is more important. Therefore, I want your guidance on these 3 points, and on whether you think that such a state-

ment should be allowed to be brought before the House. I am in favour of the extension, and am not opposing it. But because propriety and the rights of the House are involved, I am raising these points.

MR. SPEAKER: Every Select Committee asks for extensions 3 or 4 times. It is rather unfortunate. I have been trying to get more committees of the House; but my efforts are foiled, if the Committees ask for more and more time. But once the matter is in the hands of the Committee, we are helpless, unless Government withdraws the Bill.

Now the question is:

"That this House do further extend up to the last day of the first week of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Khadi and Village Industries Commission Act, 1956."

The motion was adopted.

12.10 hrs.

BUSINESS ADVISORY COMMITTEE
TWENTY-NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That this House do agree with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 21st February, 1979."

In doing so, I would like to say that yesterday the House decided to continue yesterday's discussion at 4.30 P.M. today and the other item recommended by the Business advisory Committee would be taken up at 6 P.M.

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-ninth Report of the